

COURT-I

**In the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA Nos. 414 & 415 OF 2015 IN
DFR No. 1554 OF 2015**

Dated : 24th August, 2016

**Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T.Munikrishnaiah, Technical Member**

In the matter of:

National Aluminum Company Ltd.

...Appellant(s)

Versus

Odisha Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Ashok Gupta, Sr. Adv.
Mr. Ghanshyam

Counsel for the Respondent (s) : Mr. G. Umapathy
Mr. Rutwik Panda
Ms. Anshu Malik for R.1

ORDER

IA NOS. 414 & 415 OF 2015

(Appls. for condonation of delay in filing and re-filing the appeal)

There is 589 days' delay in filing and 28 days' delay in refiling this appeal. In these applications, the applicant prays that the delay in filing and refiling the appeal may be condoned.

All the respondents have been served and affidavit of service is filed. Mr. Rutwik Panda appears for Respondent No.1. Though notice is served, none appears for other respondents.

It is stated by learned counsel for the appellant that the appellant was pursuing review petition before the State Commission, which was disposed of on 15.07.2015 and it filed the present appeal on 14.08.2015. That was how the delay was caused.

We have heard learned counsel for the parties. For the reasons stated in the affidavits, we feel that the delay deserves to be condoned. Accordingly, delay in filing and re-filing the appeal is condoned.

Registry is directed to number the appeal and list for admission on **06.09.2016.**

(T.Munikrishnaiah)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson